

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 251/MP/2012

Coram

Dr. Pramod Deo, Chairperson

Shri S. Jayaraman, Member

Shri V.S.Verma, Member

Shri M.Deena Dayalan, Member

DATE OF ORDER: 29.1.2013

In the matter of

Maintaining security of the inter-connected power system of India in terms of Regulation 5.2 of the Central Electricity Regulatory Commission (Indian Electricity grid Code) Regulations, 2010 (Grid Code) and compliance of Regulations 5.4.2 and 6.4.8 of the Grid Code read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

And in the matter of

Eastern Regional Load Despatch Centre , Kolkata

..Petitioner

Vs

West Bengal State Electricity Transmission Co. Ltd., Kolkata

Bihar State Electricity Board, Patna

Jharkhand State Electricity Board, Ranchi

Damodar Valley Corporation, Kolkata

Orissa Power transmission Corporation Ltd, Bhubaneswar

Energy and Power Deptt, Govt. of Sikkim, Gangtok

State Load Despatch Centre, Bihar, Patna

State Load Despatch Centre, Jharkhand, Ranchi

State Load Despatch Centre, DVC, Maithon

State Load Despatch Centre, Orissa

State Load Despatch Centre, Power Deptt, Govt of Sikkim, Gangtok

State Load Despatch Centre, Rishikesh, Uttarakhand

State Load Despatch Centre, WBSETCL, Howrah

...Respondents

Member Secretary, Eastern Regional Power Committee

Executive Director, ERTS-1, Power Grid Corporation of India Ltd..

Executive Director, ERTS-2, Power Grid Corporation of India Ltd.

Proforma Respondents

ORDER

This petition has been filed by the Eastern Regional Load Despatch Centre, with following prayers:

- (a) Direct all the STUs/SLDCs in the Eastern Region to forecast their demand and make adequate arrangements to avoid dependence on

Unscheduled Interchange for meeting their demand or for injecting short term surplus power, irrespective of the frequency;

(b) Direct all the STUs/SLDCs of the Eastern Region to implement automatic demand disconnection scheme as mandated in the Regulation 5.4.2 (d) of the Grid Code and submit the details of the same to CERC/RPCs/RLDCs;

(c) Direct all the STUs/SLDCs/Regional entities of the Eastern Region to comply with Regulation 5.2 (j) of the IEGC;

(d) Direct all the STUs/SLDCs of the Eastern Region to give their inputs to implement the grid security expert system and direct the RPCs secretariat should actively associate themselves in getting these schemes implemented in terms of NLDC letter No. POSOCO/NLDC dated 11.9.2012 to Member GO&D; and

(e) Pass such other order or directions as deemed fit in the circumstances of the case.

2. Since similar prayers have been considered by the Commission in the order dated 14.1.2013 in Petition Nos. 249/MP/2012, 250/MP/2012 and 264/MP/2012 relating to NRLDC, WRLDC, and SRLDC, respectively, we admit the petition by circulation and issue notices to the respondents. The petitioner is directed to serve copy of the petition on the respondents, if not served. The respondents are directed

to file their replies by 11.2.2013. The petitioner may file its rejoinder, if any, by 11.1.2013.

3. The Commission vide its order dated 14.1.2013 in Petition No. 249/MP/2012 has directed as under:

"9. We have considered the submissions of the parties. With regard to the submission of NLDC that overdrawal irrespective of the frequency should not be allowed, we intend to clarify that at present, UI Regulations and Grid Code allow overdrawal within prescribed limits in normal situations and therefore, no such directions can be issued which would be contrary to the regulations. The petitioners have also sought directions from the Commission to the States to implement Automatic Load Management Scheme and to provide the details of the feeders which can be included in the Automatic Demand Management Scheme. We had directed NRLDC in our order dated 17.8.2012 in Petition No.125/2012 to identify in consultation with the CTU, CEA, STUs and SLDCs the feeders of the State network which are incidental to the inter-State transmission of electricity which can be opened in case of sustained overdrawal from the grid or any other imminent danger to the grid. In the context of our direction, we are of the view that RLDCs need to be properly equipped to disconnect the preidentified feeders in the State networks in the event of overdrawal which poses imminent danger to the grid. To achieve this objective of automatic demand management scheme, there may be technical and system constraints which need to be addressed through appropriate technology. Since such technological improvements involve capital cost, we are of the view that such proposals should be discussed at the RPC forums as an agenda item and the recommendations/decisions of the RPCs should be placed before the Commission for consideration and necessary directions

10. Accordingly, we direct that the Regional Power Committees of all regions shall discuss the issue of "implementation of the Automatic Demand Management Scheme at the SLDC/distribution company level" as an agenda item within one month from the date of issue of this order and file their decisions on affidavit within one week thereafter after serving the copies thereof on all the constituents of the respective RPC. Since the Automatic Demand Management Scheme is required to be implemented by SLDCs through their respective State Electricity Board/Distribution Licensees in accordance with Regulation 5.4.2(d) of the Grid Code, we direct that all Distribution Licensees would also participate in the respective RPC meetings and their views should be taken into consideration. We further direct the SLDCs to provide all necessary data and assistance to NLDC and respective RLDCs for effective implementation of the Automatic Demand Management Scheme."

4. The above directions have been issued in respect of all RPCs which includes ERPC as well. Accordingly, ERPC is directed to take necessary action in accordance with our order dated 14.1.2013 in Petition No. 149/MP/2012.

5. Pending decision on the petition, we direct all SLDCs and distribution companies to strictly comply with the provisions of the Grid Code and directions of petitioner to maintain grid discipline. In the event of non-compliance petitioner is directed to take necessary actions in accordance with the provisions of the Electricity Act, 2003 and the Grid Code including disconnection of feeders, wherever necessary, from the point of view of grid security

6. The petition shall be listed for hearing on **5.3.2013**.

SD/-	SD/-	SD/-	SD/-
(M. Deena Dayalan) Member	(V.S. Verma) Member	(S. Jayaraman) Member	(Dr. Pramod Deo) Chairperson